

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.243/2021 with MA No.249/2021**

**This the 08<sup>th</sup> day of July, 2021.**

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)**

1. Ponnath Kuttappan Radhakrishnan, S/o.Shri Ponnath Unniri Kuttappan Male, Aged 57 years,  
Superintendent of CGST (Group B), CGST, Rajkot (Presently posted to DRI, Cochin on Loan Basis)  
Residing at Ponnath House, Poyya P.O., Thrissur Dt., Kerala 680 733.
2. Sanjay Dharaiya, S/o. Shri Natvarlal Male, Aged 48 years,  
Superintendent of CGST (Group B), CGST, Rajkot  
Residing at : Ram Krishna, 2 Shiv Park, Near Meera Nagar, Bh. Raiya Circle, Rajkot 360 007.
3. Tejaskumar A. Joshi, S/o. Shri Arvindbhai Male, Aged 48 years  
Superintendent of CGST (Group B), CGST, Rajkot  
Residing at : 'Dev-Tej', Shri Ram Park Main Road,  
Opp. Aatmiya College, Kalavad Road,  
Rajkot – 360 005. .... Applicants

(By Advocate : Shri Anil Gidwani)

Versus

1. Union of India  
Notice to be served through:  
Secretary, Revenue  
Ministry of Finance,  
North Block, New Delhi – 110001.
2. Central Board of Indirect Taxes,  
Notice to be served through:  
The Chairman, CBIC,  
Ministry of Finance,  
Department of Revenue,  
New Delhi- 110001.

3. Chief Commissioner of CGST & Central Excise,  
Ahmedabad Zone,  
GST Bhavan,  
Revenue Marg, Ambawadi,  
Ahmedabad – 380 015.
4. Commissioner of CGST & Central Excise,  
Rajkot Commissionerate,  
CGST Bhavan,  
Race Course Ring Road,  
Rajkot – 360 001..... Respondents

**ORDER (ORAL)**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

1. Considering the reasons and grounds stated in the MA No.249/2021 for Joint Application, the same is allowed.
2. Counsel for the applicants submit that the applicants have made representations (Annexure A-9 Colly.) with regard to grant of Grade Pay Rs.5400/- to them on completion of their continuous four years service in terms of OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008 which has not been considered by the respondents. He further submits that recently the Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs, vide letter its dated 07.04.2021 had issued instructions with respect to grant of benefits under OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. Therefore, he requests that the applicants will be satisfied, if the authority concerned be directed to consider their pending representations expeditiously.

3. In view of the above submissions on behalf of the applicants and as such there is no decision on the representation of the applicant, we deemed it fit to dispose of the present OA by directing the authority concerned to consider the representations of the applicants (Annexure A-9 Colly.) in accordance with the existing rules and instructions, as also service record expeditiously, but not later than three months from the date of receipt of a copy of this order. We make it clear that this Tribunal has not expressed any opinion on the merits of the case.
4. The OA stands disposed of accordingly. No order as to costs.

**(A.K.Dubey)**  
**Member (A)**

**(J.V.Bhairavia)**  
**Member (J)**

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